

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**No. HC.VII-65/2005/1175/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Malaya Deb,  
Presiding Officer/Member,  
M.A.C.T, Nalbari.

Dated Guwahati, the <sup>th</sup> 17 February, 2024.

Sub:- **Casual leave.**

Ref:- Your letter No. MACT/N/128 dtd. 16.02.2024.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 17.02.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 16.02.2024 till the morning of 19.02.2024**, has been granted. The District & Sessions Judge, Nalbari, and in his absence, the next senior most Judicial Officer available at the station would remain in charge of your Court and Office during your absence.


Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-65/2005/1176-1177/A, dated** , 17-02-2024

Copy to:

1. The District & Sessions Judge, Nalbari.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**  
